

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
IA No. 366/JPR/2021  
IB No. 291/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Shri Shankar Khandelwal through Shri Tikam Khandelwal**  
**.... Financial Creditor/Applicant**

**Versus**

**A. Gangwal Real Estate** **...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**


For the Applicant : Prashant Sharma. IRP

**ORDER**

Heard Mr. Prashant Sharma, IRP present in person. It has been submitted that there is an order of Hon'ble NCLAT, wherein the Hon'ble NCLAT has directed not to constitute the CoC till the next date of hearing i.e., 13.07.2023.

List the matter on 19.07.2023.

  
(Manoj Kumar Dubey)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

May 24, 2023